GOVERNMENT OF INDIA NEW AND RENEWABLE ENERGY LOK SABHA

UNSTARRED QUESTION NO:4216
ANSWERED ON:22.03.2013
GUIDELINES FOR SOLAR POWER PROJECT
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Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the details of the guidelines for selection of solar power project under the Jawaharlal Nehru National Solar Mission (JNNSM);
- (b) whether the Government has revised the guidelines after receiving reports of irregularities in JNNSM;
- (c) if so, the details thereof along with the details of irregularities reported in awarding the contracts for solar power projects to private players:
- (d) the action taken by the Government in this regard; and
- (e) the fresh steps taken by the Government for ensuring transparency and fair award of tenders for solar power projects to private players?

Answer

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH)

- (a): Guidelines for selection of grid connected solar power projects for Batch-I & II of Phase-I of JNNSM have been issued which broadly cover the intended capacity of each project, essential financial and technical criteria to be met by bidders, methodology of shortlisting of projects, power purchase agreement, bank guarantees and time lines for the projects.
- (b): Some amendments were already carried out while framing Batch-II guidelines.
- (c),(d)&(e): An article appeared in the magazine "Down to Earth" in its issue dated 1-15 February, 2012 in which allegations were made regarding violation of Guidelines of the 1000 MW Solar Power Project Scheme of Jawaharlal Nehru National Solar Mission (JNNSM) being implemented through NVVN. The Ministry of New and Renewable Energy appointed an Inter- Ministerial Committee to inquire into the allegations. The Committee in its report has made a number of recommendations and suggestions such as refining of the guidelines so as to bring in greater clarity regarding definitions of "net worth", "control", etc. It has also recommended more specificity in guidelines regarding selection of EPC contractors and has recommended physical verification of the address of the company and more stringent and specific penalty provisions in case of violation of any clause of the guidelines.

The report of the Committee and its recommendations are currently under examination by the Government.